## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

CA No. 362(PB)/2017 BIFR No. 414/2002

## IN THE MATTER OF:

M/s. Kothari Fermentation & Biochem Ltd. ......Petitioner

SECTION: UNDER SECTION 391-394

Order delivered on 20.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR Hon'ble President

Deepa Krishan Hon'ble Member (T)

For the Petitioner(s): Ms. Purti Marwaha Gupta & Mr. R.K. Aggarwal,

Advocates

For the Respondent(s): Mr. D.R. Jain, Senior Standing Counsel for Respondent

No. 1, Director of Income Tax Department

## ORDER

Learned counsel for the petitioner after arguing the case for a while has applied for a short adjournment to enable her to place on record an additional affidavit highlighting the proceedings before the BIFR in August, 2016 and any implementation of the approved scheme by the operating agency or any other document if needed. Let the needful be done within two weeks with a copy in advance to the learned counsel for the Income Tax Department.

Reply to the additional affidavit, if any, be filed within a week thereafter with the copy in advance to the learned counsel for the petitioner.

List for further consideration on 19.12.2017.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(DEEPA KRISHAN)

(MEMBER TECHNICAL)

20.11.2017 Vineet